15 hrs.

RESIGNATION BY MEMBER

(Shri Janki Ballav Patnaik)

MR. DEPUTY-SPEAKER: I have to inform the House that the Speaker received today a letter from Shri Janki Ballav Patnaik. an elected Member from Cuttack constituency of Orissa, resigning his seat in Lok Sabha. The Speaker accepted his resignation with effect from 28th November, 1980.

15.01 hrs.

ELECTION TO COMMITTEE

Central Silk Board

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): On behauf of Shri Khursheed Alam Khan: I beg to move:

"That in pursuance of clause(c) of sub-section (3) of section 4 of the Central Silk Board Act, 1948, read with Rules 4 and 5 of the Central Silk Board Rules, 1955, the members of this House do proceed to elect in such manner as the Speaker may direct, one member from among themselves to be a member of the Central Silk Board vice Shri Zainul Basher resgned."

MR DEPUTY-SPEAKER: The. question is:

"That in pursuance of clause (c) of sub-section (3) of section 4 of the Central Silk Board Act, 1948, read with Rules 4 and 5 of the Central Silk Board Rules, 1955, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to be a member of the Central Silk Board *vice* Shri Zainual Basher resigned.'

Those in favour will please say 'Aye'.

SEVERAL HON. MEMBERS: 'Ayes'

MR. DEPUTY-SPEAKER: Those against will please say 'No'.

SHRI JYOTIRMOY BOSU: No.

MR. DEPUTY-SPEAKER: I think the 'Ayes' have it, the 'Ayes have it, the 'Ayes' have it. The motion is adopted.

SHRI JYOTIRMOY BOSU: No; I said, 'Noes' have it. You have to call a division.

MR. DEPUTY-SPEAKER: Let the lobbies be cleared.

Now the Lobbies have been cleared. The question is:

"That in pursuance of clause (c) of subsection (3) of section 4 of the Central Silk Board Act, 1948. read with Rules 4 and 5 of the Central Silk Board Rules, 1955, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to be a member of the Central Silk Board *vice* Shri Zainul Basher resigned."

The Motion was adopted.

15.06 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS TENTH REPORT

SHRIMATI KRISHNA SAHI (Begusarai): I beg to move:

"That this House do agree with the Tenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 26th November, 1980."

MR. DEPUTY-SPEAKER:

"That this House do agree with the Tenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 26th November, 1980."

The motion was adopted

15.08 hrs.

RESOLUTION RE: IMPLEMENTATION OF POLICIES AND PROGRAMMES FOR TRIBAL AREAS AND SCHEDULED CASTES—Contd.

MR. DEPUTY-SPEAKER: Now, Further Discussion on the following Resolution moved by Shri Giridhar Gomango on 1st August, 1980—(*Interruptions*)

SHRI SOMNATH CHATTERJEE (Jadavpur): Sir, the time allotted is one hour and twenty minutes for this. (*Interruptions*) I have to move one item, after this.

MR. DEPUTY-CHAIRMAN: Mention it after one hour and nineteen minutes.

SHRI SOMNATH CHATTERJEE: There are many speakers on that. (*Interruptions*)

MR. DEPUTY SPEAKER: You want the time to be extended?

SHRI SOMNATH CHATTERJEE: Let us discuss it till five minutes to six. (*Interruptions.*) I don't want to ..(*Interruptions*)

SHRI MOOL CHAND DAGA (Pali): The time should be extended.

SHRI SOMNATH CHATTERJEE: I have got a resolution. I have to move it. (*Interruptions*) I hope. Hon. Members won't mind it. (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): This is a very important matter. We have taken both State and tribal plans.

MR. DEPUTY-SPEAKER: Mr. Paswan.

श्री राम विलास पासवान (हाजीपुर): सभापति महोदय, मैं उस दिन कुछ उदाहरण दे रहा था और मैं समझ रहा था कि जब से पार्लियामेंट का सेशन खत्म हुआ था इसके बाद जो हरिजन-आदिवासियों के ऊपर अत्याचार हुए हैं, वे मकवाना जी के प्रयासों से, होम मिनिस्टर के प्रयास से और भारत के प्रधान मंत्री और भारत सरकार के प्रयास से कम होंगे, लेकिन दुख के साथ कहना पड़ता है कि ज्यों-ज्यों दवा की, मर्ज बढ़ता गया और इसका एक ही कारण है, जो कि मैं ने उस दिन कहा था कि सरकार चाहे हरिजनों के लिए जितना चिल्ला ले, लेकिन सरकार की नीयत कभी साफ नहीं है, और यही कारण है, कि जब तक नीयत आप की साफ नहीं रहेगी तब तक आप चा जितनी योजनाएं बनाएं, चाहे जितना समय खर्च करें, उसका कोई उपयोग नहीं होगा।

सभापति महोदय : मैं आपको बतलाना चाहता हूं कि अभी पूरे देश में हरिजनों के ऊपर, आदिवासियों के ऊपर जो घटनाएं घटी हैं, उसका लेखा-जोखा अखबारों से आप कर लीजिए। कोई ऐसा दिन नहीं मिलेगा जिस दिन हरिजनों या आदिवासियों और कमज़ोर वर्ग के ऊपर अत्याचार न हुआ हो, उनकी हत्याएं न हुई हों, लेकिन सरकार को इस से कोई मतलब नहीं है।

सभापति महोदय, मैं बौद्ध गया का जिक्र कर रहा था। हमारे बिहार में एक-एक आदमी के पास 10-10, 20-20 एजार एकड़ ज़मीन है और दूसरी तरफ एक गरीब आदमी के पास 20 खुर जमीन भी नहीं है। सरकार कहती है कि हम गरीबों के लिए, हरिजन-आदिवासियों